

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:74

ANSWERED ON:10.08.2007

ROLE OF MPs IN DRDAs

Renge Patil Shri Tukaram Ganpatrao;Singh Deo Smt. Sangeeta Kumari

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the provisions made for financing the DRDA;
- (b) whether works under the DRDA are sanctioned by the District Boards and the Members of Parliament have no say in this regard;
- (c) if so, the reasons therefor; and
- (d) the reaction of the Government thereto?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI SURYAKANTA PATIL)

- (a) As per Budgeted Allocation funds are provided to District Rural Development Agencies (DRDAs) directly under various Rural Development Programmes.
- (b) The administration of a DRDA is carried out by a Governing Body which provides policy directions, approves the annual plan and also reviews and monitors the implementation of the plan, including the different programmes. So far as composition of the Governing Body of a DRDA is concerned, the Guidelines of the `DRDA Administration` Scheme provide for, among others, inclusion of MPs, MLAs and MLCs of the district as members of the Governing Body which works under the chairmanship of the Chairman of the Zilla Parishad. Wherever the Zilla Parishads are not in existence, the State Governments may nominate elected members of the State Legislature from the concerned districts to act as Chairman of the Governing Body of a DRDA.
- (c)&(d) Question does not arise.